

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 30**

**IA 2050/2023 C.P. (IB)/3558(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES:      **BANK OF BARODA**

**V/s**

**PRATIBHA INDUSTRIES LTD**

Sec. 7, 60(5) of Insolvency and Bankruptcy Code, 2016.

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**ORDER**

**IA 2050/2023**

1. Adv Rohan Agarwal a/w Aditya Sharma ,Adv. Prakash Shinde a/w Ruchita Jain, Niyati Merchant i/b MDP & Partners for Respondent No. 2 i.e. Bank of Baroda.
2. Ld. Counsel for the applicant seeks time to place on record the additional affidavit. The counsel for the Respondent has placed on record hard copy of written submissions on record.
3. List the matter for further hearing on **10.07.2024**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Prajakta